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O.A. No. 210 of 2009

Order dated: 28.05.2009

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel appearing for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways, on notice.

2. The claim of the applicant is that he is entitled to get First Financial Upgradation w.e.f. 11.3.2000 under the ACP Scheme and also to get the arrears of salary after his pay is fixed in the scale of Rs. 4000-6000/- . The applicant has also made an interim prayer for disposal of his representation under Annexure-A/4 dated 18.12.2008. It is seen that the representation is addressed to Respondent No.3 and according to the applicant the Screening Committee is supposed to meet in the first week of July to consider such type of cases. The applicant has also filed a copy of this Tribunal's order dated 12.12.2008 in O.A. No. 397/07, which is again based on the decision of this Tribunal in O.A. 740/05 under which 50% of the service rendered by the employee with temporary status has to be taken into account while counting for the purpose of grant of ACP.

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3. The Counsel for the applicant submits that he will be satisfied if his representation at Annexure-A/4 is considered by forthcoming Screening Committee scheduled to be met in first week of July and consider his case for grant of first ACP.

4. Accordingly, it is directed that Respondent No.3 shall ensure consideration of the case of the applicant taking into account the representation made at Annexure-A/4 by the Screening Committee, which is likely to be met in the first week of July 2009. The result of the consideration shall be conveyed to the applicant <sup>by Report No.3</sup> within a month's time after the consideration by the Screening Committee.

5. With the above observation, the O.A. is disposed of. No costs.

6. Send copies of this order, along with copy of the O.A. to Respondent Nos. 2 to 5 and free copies of this order be given to the Ld. Counsel for the parties.

  
MEMBER (A)

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